

IN THE CENTRAL ADMINISTRATIVE TRIAUNAL
AHMEDABAD BENCH

(11)

O.A. No. 523/88
T.A. No.

DATE OF DECISION 26-7-93

Shri Prabhakar Das

Petitioner

Shri Shailesh Brahmbhatt

Advocate for the Petitioner(s)

Versus

Union of India and Others

Respondent

Shri Akil Kureshi

Advocate for the Respondent(s)

CORAM :

The Hon'ble Mr. N.B. Patel Vice Chairman

The Hon'ble Mr. V. Radhakrishnan Member (A)

1. Whether Reporters of local papers may be allowed to see the Judgement ?
2. To be referred to the Reporter or not ?
3. Whether their Lordships wish to see the fair copy of the Judgement ?
4. Whether it needs to be circulated to other Benches of the Tribunal ?

No.

Mr. Prabhakar Das
70/659 GHB Flats
Meghaninagar, Ahmedabad

Applicant

Advocate Shri S. Brahmbhatt

Versus

1. , Union of India
Department of Space
(Notice to be served through
the Director, Space Applications
Centre, Indian Space Research
Organisation, Jodhpur Tekra,
Ahmedabad - 53.
2. Mr. P.P. Kale
and/or his successor in office
Director, Space Applications
Centre, India Space Research
Organisation, Department of Space
Jodhpur Tekra, Ahmedabad.
3. The Controller,
Space Applications Centre
Indian Space Research Organisation
Department of Space, Jodhpur Tekra,
Ahmedabad.

Respondents

Advocate Shri Akil Kureshi

O R A L J U D G E M E N T

In

O.A. 523 of 1988

Date: 26-7-1993.

Per Hon'ble Shri N.B. Patel

Vice Chairman

At the request of the applicant, respondents
have agreed to pass an order of lesser punishment against the
applicant in substitution of the impunged order Annexure -8

confirmed by the Appellate order Annexure-1. Hence, at the joint request of the parties, expressed on their behalf by their respective advocates, the impugned order Annexure -8 and Annexure-1 are hereby quashed and set aside to enable the respondents to pass a fresh order of punishment, in substitution in terms of the draft order which is produced by the respondents and which is taken on record. The applicant, who is personally present in the court, has agreed to - acquiesced in the order to be passed by the respondents in terms of the draft order. On behalf of the respondents, it is stated that the fresh order of punishment will be passed within one week.

I In view of the settlement between the parties as above, application stands disposed of. No order as to costs.


(V. Radhakrishnan)

Member (A)


(N.B. Patel)

Vice Chairman.

*AS.